

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3392
ANSWERED ON:13.08.2010
EXEMPTION OF FEE OF MEDICAL STUDENTS
Verma Shri Sajjan Singh

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the fee of the students belonging to the Scheduled Castes/Tribes and Below Poverty Line (BPL) have been exempted by the Government and private medical colleges;
- (b) if so, the details thereof during the last three years, alongwith the percentage of fee exempted;
- (c) whether the Government proposes to exempt or waive the complete fee of the students belonging to SCs, STs and BPL families; and
- (d) if so, the details of directives issued by the Union Government to the State Governments in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRIDINESH TRVEDI)

- (a) & (b) In respect of private unaided medical colleges, the fee structure is decided by the Committees appointed by the respective State Governments under the Chairmanship of a retired High Court Judge in pursuance of the directions of the Hon'ble Supreme Court of India. As far as Government medical colleges are concerned, the exemption in tuition fee, the cost of application and prospectus is generally upto the range of 50%.
- (c) & (d) There is no such proposal at present in this Ministry.